

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI**

O.A. No. 87 OF 2024

Krishnan CS
Son of Mr. Sreenivasan
Residing at F-205, Nandi Woods Apartments,
Yelanahalli, Bangalore – 560 076.

...Applicant

-Vs-

1. The State of Karnataka,
Through the Department of Transport,
Vidhana Soudha, Ambedkar Veedhi,
Bengaluru – 560 001
Represented by its Chief Secretary

2. Karnataka State Pollution Control Board
“Parisara Bhavana”, No. 49,
Church Street, Bengaluru – 560 001
Represented by its Chairman

...Respondents

MEMO FILED ON BEHALF OF THE APPLICANT

1. The above Original Application is listed for hearing before this Hon’ble Bench on 19.01.2026 as Item No. 7 under the caption “For Report.”

2. It is respectfully submitted that the Applicant has e-filed an Interlocutory Application seeking transfer of the present Original Application to the Hon’ble Principal Bench, New Delhi, under Section 4(4) of the National Green Tribunal Act, 2010. The said application bears E-Filing No. 3305111007202025 and is presently under process for being placed before the Hon’ble Chairperson. Necessary communications have also been addressed to the Registry for forwarding the said application along with records to the Hon’ble Principal Bench, in accordance with the prevailing procedure. A copy of the said communication as well as the explanation letter submitted to the Registry is enclosed herewith.

Under these facts and circumstances, it is prayed that this Hon'ble Tribunal may be pleased to take on record this Memo and kindly grant a short adjournment awaiting the outcome of the proceedings before the Hon'ble Chairperson on the transfer application and/or pass such other order/orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice.

Dated at Chennai on this the 17th January, 2026



COUNSEL FOR THE APPLICANT



Anu Ganesan <advocateanuganesan@gmail.com>

Transfer Application (E-Filing No. 3305111007202025) filed in O.A. No. 87 of 2024 (SZ) – Request for forwarding to the Principal Bench

1 message

Anu Ganesan <advocateanuganesan@gmail.com>

Sat, Dec 20, 2025 at 4:10 PM

To: registrar-ngtsz@gov.in

Cc: judicial-ngt@gov.in

Sir / Madam,

I am the counsel appearing for the Applicant in the subject referred Original Application.

This is to inform that a Transfer Application bearing E-Filing No. 3305111007202025 has been e-filed under Section 4(4) of the National Green Tribunal Act, 2010, in relation to the O.A. No. 87 of 2024 (SZ), which is presently pending before the Hon'ble Southern Bench.

Although the said application stands mapped to the above Original Application on account of the e-filing system, it is intended for consideration by the Hon'ble Principal Bench, New Delhi, in accordance with the statutory procedure and as clarified by the Hon'ble Supreme Court, by order dated 17.11.2025 passed in Civil Appeal No. 13181 of 2025 preferred by the Applicant as against the Order dated 12.08.2025 passed in IA No. 90 of 2025. (Order of the Supreme Court is attached herewith for ease of reference)

In view of the above, and by way of abundant caution, this intimation is being issued requesting that the necessary steps may kindly be taken to forward the Transfer Application along with the relevant records to the Registry of the Hon'ble Principal Bench.

A physical copy of the Transfer Application is also being forwarded separately to the Registry of the Hon'ble Principal Bench, New Delhi, for their information and record.

Thank you.

Regards,

Anu Ganesan

Advocate & Standing Counsel (CGST & Customs | Income Tax)

Company Secretary (Non-Practicing)

Mobile: +91-99415-42415

Office: Old No. 158, New No. 325, 3rd Floor, Linghi Chetty Street, Parrys, Chennai - 600 001.

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 **SC Order dated 17 11.2025.pdf**
35K

ANU GANESAN
Advocate & Standing Counsel (CGST &
Customs | Income Tax)
Company Secretary (Non-Practicing)

Old No. 158, New No. 325,
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George Town, Chennai – 600001.
+91 99415 42415
advocateanuganesan@gmail.com

Date: 08.01.2026

To,

The Registrar
The Hon'ble National Green Tribunal, Southern Zone
Chennai.

Respected Sir / Madam,

Sub: Defect raised / Return of IA filed vide e-Filing No. 3305111007202025 dated 20.12.2025 in O.A. No. 87 of 2024 – Request to take the IA on file and map the same to the Principal Bench – Reg.

I am the counsel appearing for the Applicant in O.A. No. 87 of 2024 pending before the Hon'ble National Green Tribunal, Southern Zone. The Applicant had filed an interlocutory application seeking transfer of the above Original Application to the Hon'ble National Green Tribunal, Principal Bench, New Delhi which was duly e-filed before the Southern Zone Registry on 20.12.2025, vide e-Filing No. 3305111007202025, strictly in accordance with the existing e-filing procedure followed by the Tribunal and in compliance with the directions issued by the Hon'ble Supreme Court of India.

It is respectfully submitted that, as on date, **there is no independent provision available in the e-filing portal** for filing an Interlocutory Application seeking transfer from a Zonal Bench. In such circumstances, and as per the extant rules and administrative practice, the only available method is to e-file the Application seeking transfer as an Interlocutory Application in the subject Original Application, following which the **Registry is required to carry out the necessary mapping and transmission to the Hon'ble Principal Bench for consideration.** The Applicant has scrupulously followed the said procedure without any deviation.

In furtherance of the above, and by way of abundant caution, **physical copies of the Interlocutory Application along with annexures, e-filing acknowledgment and covering letter were also forwarded to the Registry of the Hon'ble Principal Bench** by Speed Post as well as through email, with a copy marked to this Registry.

It is pertinent to state that the Interlocutory Application had already cleared initial scrutiny and was awaiting allotment of registration number. However, to the utter surprise of the Applicant, the said application was returned by the Southern Zone Registry on 07.01.2026 with an objection directing the Applicant to approach the Hon'ble Principal Bench. The said return is wholly untenable and procedurally incorrect, since the Applicant has no independent

mechanism to e-file the application directly before the Principal Bench and has already exhausted the only method made available under the present system.

Raising such an objection is not only inconsistent with established practice but also causes serious procedural prejudice to the Applicant. The defect pointed out does not arise from any lapse on the part of the Applicant but is solely attributable to systemic and administrative limitations, for which the Applicant cannot be driven into a procedural dead end.

In these circumstances, the intention of the Applicant to have the matter placed before the Hon'ble Principal Bench was never in doubt and was communicated at every stage. Therefore, it is requested that the Interlocutory Application filed vide e-Filing No. 3305111007202025 may be taken on file, and **necessary steps may be taken by the Registry to map and transmit the said application to the Hon'ble National Green Tribunal, Principal Bench, New Delhi, in accordance with the established procedure and in the interest of justice.**

Thanking you.

Yours sincerely,



(ANU GANESAN)

**BEFORE THE NATIONAL GREEN
TRIBUNAL,
SOUTHERN ZONE, AT CHENNAI**

O.A. No. 87 OF 2024

Krishnan CS

...Applicant

-Vs-

The State of Karnataka,
Through the Department of
Transport, & Anr,

...Respondents

**MEMO FILED ON BEHALF OF THE
APPLICANT**

ANU GANESAN (MS 1881/2015)

VIGNESH VENKAT (MS 3587/2012)

A.K.ABILASH (MS 3409/2023)

RAKSHITA.M (MS 5392/2021)

COUNSEL FOR THE APPLICANT

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